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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.

O.A. No.1919 of 1997.

NEW DELHI THIS THE 13TH DAY OF AUGUST, 1997.

HON'BLE MR. JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR. S.P.BISWAS, MEMBER (A).

Jai Pal Singh
H.No.992, Gali Kumharan,
Pahargah, Delhi.

...Applicant.

(BY ADVOCATE SHRI G.D. BHANDARI)

Versus

1. Union of India through
The General Manager,
Northern Railway HQ/Baroda House
New Delhi.
2. Divisional Rly. Manager,
Northern Railway,
Allahabad.
3. Shri K.K.Gupta,
E.D.E. (Safety),
Rly. Board, New Delhi.

...Respondents.

ORDER

JUSTICE K.M.AGARWAL:

Heard Shri G.D.Bhandari, learned counsel for the applicant on admission.

2. By this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant wants to agitate stale matters of the years 1981, 1984, and 1982-1995. No application for condonation of delay has been filed, nor any application for coming to this Bench has been filed. The nature of reliefs claimed also appeared to be peculiar. First prayer is for deemed selection in the grade of Rs.840-1040 and further in the grade of Rs.840-1200 from 1981 or from 1984. The second prayer is for deputation allowance. Other reliefs claimed are also similar in nature, which cannot be granted to the applicant. We, therefore, find no case for admitting this application

Bm

for hearing. Accordingly it is hereby summarily dismissed.

Km
(K.M.AGARWAL)
CHAIRMAN

S.P.BISWAS
(S.P.BISWAS)
MEMBER (A)